

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) No, Sir.

(b) Does not arise.

(c) The existing structure of the UPSC serves its functional requirements.

#### **Vacancies in CBI**

3761. SHRIMATI SHOBHANA BHARTIA:

SHRI N.K. SINGH:

Will the PRIME MINISTER be pleased to state:

(a) whether the CBI has vacancies ranging from 10 per cent to 60 per cent at different ranks of its primary investigating wing;

(b) whether as a result of this, it is being forced to cut back on the number of cases it handles which is causing delays in the trial of cases;

(c) the details and reasons therefor;

(d) whether the criminal lawyers are being hired as prosecutors on a short term basis to fill the existing gaps; and

(e) the steps Government plans to take to fill up these vacancies in the long term?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) to (c) As on 31.12.2009, vacancy position in various grades in CBI was as under:

Cadre	Sanctioned Strength	Actual Strength	Vacancy
Executive	4078	3639	439
Legal	230	146	84
Technical	155	64	91
Ministerial	1428	1334	94
Canteen Posts	70	59	11
Total	5961	5242	719

Occurrence of vacancies and filling up of the same as per stipulated Recruitment Rules are ongoing processes. With effective use and deployment of existing personnel, the vacancies have not affected the performance of the CBI adversely.

(d) In order to overcome the shortage of Law Officers in CBI, a Scheme for contractual appointment of Law Officers for CBI has been notified. It enables CBI to engage Prosecuting officers on contract basis for a period up to 5 years.

(e) It is the endeavour of the Government to fill up the vacancies at the earliest and accordingly has taken several steps which, *inter-alia*, include:

- Grant of Special Incentive Allowance @ 25% of Pay up to the level of Senior Superintendent of Police and @ 15% for officers above that rank to attract officers on deputation.
- Amendment and rationalization of recruitment rules for various posts from time to time to meet the changing requirements of the CBI.
- Decentralization of induction of officers upto Inspector level on deputation.
- Diversion of 77 posts of Deputy Superintendent of Police from deputation quota to promotion quota, as a one time measure in relaxation of Recruitment Rules to expedite filling up of these posts.

#### Condition on Indian administration globally

†3762. SHRI RAJ MOHINDER SINGH MAJITHA:

SHRI SHIVANAND TIWARI:

Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that even at world level, position of Indian administration is being considered to be very pitiable;

(b) if so, the reaction of Government in this regard;

(c) whether it is a fact that it is necessary to bring transparency and accountability in administrative control of the country;

(d) if so, the reaction of Government in this regard; and

(e) whether Government is considering/taking steps in this direction?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) No, Sir.

(b) Does not arise.

(c) to (e) The Right to Information Act, 2005 has been enacted to ensure transparency and accountability in Government working. Further, for preparing a detailed blueprint for revamping the

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†Original notice of the question was received in Hindi.